[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i)]

Government of India MINISTRY OF CORPORATE AFFAIRS Notification

New Delhi, 7th April, 2017

- G.S.R.(E).—In exercise of the powers conferred by sub-sections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Registration of Charges) Rules, 2014, namely:—
- (1) These rules may be called the Companies (Registration of Charges) Amendment Rules, 2017.
- (2) They shall come into force from the date of their publication in the Official Gazette.
- In the Companies (Registration of Charges) Rules, 2014, (hereinafter referred to as the principal rules) for Form No. CHG-1, the following form shall be substituted, namely:-

FORM NO. CHG-1

[Pursuant to sections 77,78 and 79 and pursuant to Section 384 read with 77,78 and 79 of the Companies Act, 2013 and Rule 3(1) of the Companies (Registration of Charges) Rules 2014]



Application for registration of creation, modification of charge (other than those related to debentures) including particulars of modification of charge by Asset Reconstruction Company in terms of Securitization and Reconstruction of Financial Assets and Enforcement of Securities Interest Act, 2002 (SARFAESI)

7	Form Language o English o Hindi
	Refer the instruction kit for filing the form.
ι.	(a) *Corporate identity number (CIN) or foreign company registration number (FCRN) of the company (b) Global Location Number (GLN) of company
	(a) Name of the company
	(b) Address of the registered office or principal place of business in India of the company
	(c) email id of the company
	(a) "This form is for registration of
	□ Creation of charge □ Modification of charge
	(b) Charge ID of the charge to be modified
	*Whether the applicant is to The company to The charge holder
	Whether the form is being filed
	(i) *Beyond 30 days but within 300 days from the date of creation or modification a Yes a No
	(ii) If yes, give reasons for the delay and mention the duration of delay
(ii) Beyond 300 days 👚 Yes 🗆 No (if yes, an application will be required to be made to Central Government for extension of further time)
	(a) Whether charge is modified in favour of asset reconstruction company (ARC) or assignee in Yes in No
	(b) Whether charge holder is authorised to assign the charge as per the charge agreement $-\pi$ Yes π No
	(a) *Date of the instrument creating or modifying the charge (b) *Nature, description and brief particulars of the instrument(s) creating or modifying the charge

• Type of charge *(a) A charge on		
ALL OF THE PERSON OF THE PERSO		
☐ Uncalled share capital	☐ Calls made but not paid	☐ Immovable property or any interest therein
☐ Movable property	☐ Floating charge	☐ Motor Vehicle (Hypothecation
☐ Any property for securing the	☐ Goodwill	☐ Patent
issue of secured deposits Licence under a patent	☐ Trade mark	
	C TIGGE Mark	□ Copyright
☐ Book debts	Ship or any share in a ship	☐ Solely of Property situated
☐ Others		outside India
(b) If others, specify		
. (a) "Whether consortium finance is in	volved a Yes a Na	
If yes, enter Lead Banker's name	NEOR STEERING SOUTH COLOR	
(b) *Whether joint charge is involved	o Yes o No	
(c) *Number of charge holder(s)		
(d) Whether charges rank pari passu	o Yes o No	
Kanks of the charge holder(s)		
Rank		
Rank	Charge holder	
(Note: Please attach a complete list of property charged, amount secured etc.	charge holders, details of their ext	
(Note: Please attach a complete list of	charge holders, details of their ext	
(Note: Please attach a complete list of property charged, amount secured etc. Particulars of the charge holder (in cas particulars of ARC or assignee) Category	charge holders, details of their ext	
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(Note: Please attach a complete list of property charged, amount secured etc. Particulars of the charge holder (in cas particulars of ARC or assignee) Category If others, specify	charge holders, details of their ext	RC or assignee, enter the
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(Note: Please attach a complete list of property charged, amount secured etc. Particulars of the charge holder (in cas particulars of ARC or assignee) Category If others, specify Name In case of others, specify CIN, if applicable	charge holders, details of their ext) e charge is modified in favour of A	RC or assignee, enter the
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			NO	
Income tax	-Permanent Account Number (PAN)		
BSR Code /	Branch Code			
(a) Amou	int secured by the charge (in Rs.)			
(In case	the amount is in foreign currency.	rupee equivalent to be	stated)	
modific	of modification/ rectification of ch	arge, enter the amount	secured	by the charge after such
	secured by the charge in words			
c) In case	amount secured by the charge is in	foreign currency, meni	tion deta	ills
	130			
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Brief partic	culars of the principal terms and co	nditions and extent and	operatio	on of the charge
(a) Dan	e of Creating Security Interest by a	etroll exacts at a second		
title der	eds within bank/ housing finance co	ompany Ompany	osit or	
-	rower's customer/account number			(DD/MM/YYYY)
(c) Ra	te of interest			
	ayment term (in months)			
(e) Te	rms of Repayment			
(f) Natu	re of facility			
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(i) *Mar			8.	
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in case of a	acquisition of property, subjected to y so acquired	charge, furnish the del	tads rela	ting to the existing charge
	A2000000000000000000000000000000000000	MARTINI SONO MANAGO		
a) Date of	instrument creating or evidencing t	the charge		
b) Descript	tion of the Instrument creating or e	videncing the charge		
	equicition of the property			
c) Date of a	acquisition of the property			
c) Date of a	of the charge (in Rs.)			
c) Date of a	of the charge (in Rs.)			
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Survey number /Ga number etc.* Landmark State Area of plot (Square feet/meter, Acre, Gunta, Cents, Hectares) Survey number/Gate number*
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Area of plot (Square feet/meter, Acre, Gunta, Cents, Hectares)
feet/meter, Acre, Gunta, Cents, Hectares) Burvey number/Gate
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e and Street number and name
Village/Town Name
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ng (Square feet/meter)
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	Document Number		100
	Sub-registrar		
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17.		tion prior to the present modification	
10.	shall be displayed in the certific	fication (please ensure that the correct pa cate of modification of charge)	articulars are entered as the same
L			
(1) (2) (3) (4)	*Instrument(s) of creation or Instrument(s) evidencing crea of acquisition of property w together with the instrument of Particulars of all joint charge h Optional attachments, if any	ation or modification of charge in case which is already subject to charge evidencing such acquisitions:	List of attachments
1000kg) -	AND THE STATE STATE OF THE STATE STATE STATE OF THE STATE		Remove Attachment
1:	ers suthanised by the Daned of	Declaration Directors of the Company vide resolution	HIS INSTITUTE
cc as of pl if (a) (b) (c)	to sign this form a lade thereunder in respect of the amplied with. I also declare that a per the attached charge instrumer ace of business in India of the arthur declare that: I the delay in filling the particul other sufficient cause and a shareholders or creditors of the no prejudice would be caused is condoned; the company has not created since the creation / modifications being filed; the company is carrying of proceedings to wind-up the company the co	and declare that all the requirements of C he subject matter of this form and matter at all the information given herein above in ument(s) or document(s) and nothing ma- int(s) or document(s) is/ are available at to company. If are of creation/modification, was accidentate or is not of a nature to prejudice the the company; If to the charge holder(s) or any other credit for modified any other charge(s) whatsoe alon of the present charge, for which the alon the business as on the date of company have commenced or are pending	companies Act, 2013 and the rules incidental thereto have been is true, correct and complete and aterial has been suppressed. A copy the registered office or principal intal or due to inadvertence or some the position of the charge holder, ditor(s) of the company, if the delay ever on the assets of the company, application for condonation of delay of filling this application and no appainst the company.
(0)	there is no litigation proceeding filed:	ngs pending before any court of law for w	which condonation of delay is being

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DIN of the dir authorised re	rector; PAN of the presentative; or	ne manager or CEO membership numb	or CFO or per of company secretary		
			Declaration		
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For office use only.			
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This e-Form is hereby registered			
Date of signing	************	(DD MALYYYY)	
	CR		

3. In the principal rules, for 'Form No. CHG-4', the following form shall be substituted, namely:-

FORM NO. CHG-4 [Pursuant to section 82(1) of the Companies Act, 2013 and Rule 8(1) of the Companies (Registration of Charges) Rules, 2014]	Particulars for satisfaction of charge thereof
Form Language o English o Hindi Refer the instruction kit for filing the form (a) "Corporate identity number (CIN) or foreign company registration number (GLN) of company (b) Global location number (GLN) of company (b) Address of the registered office or property (b) Address of the registered office or property (c)	er (FCRN) of the company
(c) email ID of the company . "This form is for registration of O Satisfa . (a) (i) "Whether the form is being filed be If yes, give reasons for the delay and m	ection of charge
(ii) "Whether the applicant is O Company	y O Charge holder

5. Whether charge is satisfied in favour of asset reconstruction of	onipany (ARC) o	fassignee Yes Tivo
* Charge creation identification (ID) number	TURESRAINSTA	Pre-fi
6. (a) Particulars of the charge finider or ARC or assignee	ji.	
Name of chargenoice		Get list of chargeholders
In case of others		
City, if applicable		Pre-fil
Nante		
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1 Deduction of the American	riii waxan waxan wa mala k	
Particulars of creation of original charge and subsequent m	edifications	
Programme and the second secon		
(i) Charge creation date	(DD/M	IM/YYYY)
	105.00	7775.7 7.7 3.8
(ii) Charge last modified date	DD/M	MM/YYYY)
COLOR DESCRIPTION OF THE PROPERTY OF THE PROPE	III.	
(iii) Final amount secured		
(In case the amount is in foreign currency, rupee equivale	ent to be stated	0 (m Rs.)
		F AVX - X41/4
(iv) Amount secured by the charge in words		
The state of the s		
(v) In case amount secured by the charge is in foreign current	icy, mention de	stails
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WENT WASHINGTON TO THE TOTAL THE TOT	31-11-11-11-11-11-11-11-11-11-11-11-11-1	
*Date of Satisfaction of charge in full		
ttachments		CONSTRUCT AND THE PROPERTY AND AND ADDRESS.
ttachments		List of attachments
*Letter of the charge holder stating that the amount	Attach	
has been satisfied;	VIII F A	
Optional attachment(s) - if any	Attach	
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The second secon	-	Welliove Attachinent
Dorlarati	on	
Declaration authorized by the Board of Directors of the Company		
I am authorized by the Board of Directors of the Company	y vide resolutio	on number dated dated
I am authorized by the Board of Directors of the Company to sign this form and declare that all the requirements of	y vide resolutio Companies Ac	t, 2013 and the rules made thereur
I am authorized by the Board of Directors of the Company	y vide resolutio Companies Ac incidental ther	t, 2013 and the rules made thereur

I further declare that: the delay in filling the particulars of satisfaction, was accidental or due to inadvertence or some other sufficient cause and are or is not of a nature to prejudice the position of the charge holder, shareholders or creditors of the company; 2. no prejudice would be caused to the charge holder(s) or any other creditor(s) of the company, if the delay is condoned; 3. the company has not created or modified any other charge(s) whatsoever on the assets of the company, since the satisfaction of the present charge, for which the application for condonation of delay is being filed; 4. the company is carrying on the business as on the date of filing this application and no proceedings to wind-up the company have commenced or are pending against the company; 5. there is no litigation proceedings pending before any court of law for which condonation of delay is being filed; 5, the company has not applied for striking off the name of the company from the register of Registrar of Companies To be digitally signed by DSC Box Director or manager or company secretary or CEO or CEO (in case of an Indian company) or an authorised representative (in case of a foreign company) Designation DIN of the director; or PAN of the manager or CEO or CFO or authorised representative; or Membership number of the company secretary Declaration 1/we confirm that the attached charge instrument(s) or document(s) is/are true copies of the original which is/are available with the charge holder and/or assignee and all the information and particulars mentioned above are derived there from are concisely and correctly stated. I/we am/are duly authorised to sign If I/we am/are a multilateral/International financial institution who has/have been exempted from payment of income tax in India under the UN Privileges and Immunities Act. To be digitally signed by DSC Box Charge Holder (financial institution or pank or debenture holder etc.) PAN Email ID To be digitally signed by DSC Box ARC or assignee PAN Email ID To be digitally signed by PAN Designation Email ID Certificate by practicing professional I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through the provisions of the Companies Act, 2013 and rules thereunder for the subject matter of this form and matters incidental thereto and I have verified the above particulars (including attachment(s)) from the original/certified records maintained by the Company/applicant which is subject matter of this form and found them to be true, correct and complete and no information material to this form has been suppressed. I further certify that: i. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the relevant provisions of the Companies Act, 2013 and were found to be in order; ii. All the required attachments have been completely and legibly attached to this form.

Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or Company secretary (in whole-time practice)

Whether associate or fellow Associate a Fellow

Membership number Certificate of Practise number

Note: Attention is also drawn to provisions of Section 447, section 448 and 449 of the Companies Act, 2013 which provide for punishment for fraud, punishment for false statement and punishment for false evidence respectively.

Check Form	Frescrutiny	Districts
For office use only:		
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Digital signature of the authorising officer	······································	(1202(00/05)) 1.0.0
This e-Form is hereby registered	Secret Control	
Date of signing	(PD/MM/YYYY)	

4. In the principal rules, for 'Form No. CHG-9', the following form shall be substituted, namely;-FORM NO. CHG-9 Application for registration of [Pursuant to sections 71(3), 77, 78 & 79 creation or modification of and pursuant to Section 384 read with charge for debentures or 71(3), 77, 78 and 79 of The Companies Act, rectification of particulars filed 2013 and Rule 3 of The Companies (Registration of Charges) Rules, 2014) in respect of creation or सत्यमेय जयत modification of charge for debentures Form Language o English o Hindi Refer the instruction kit for filing the form. 1.(a) Corporate identity number (CIN) or foreign company Pre-fill registration number (FCRN) of the company

(1)	Grobal location number (GEN) of company
2.(2	9 Name of the company
(2	a) Address of the
	registered office or of the principal place of business in India of the company.
10	e-mail ID of the company
(1	This form is for a Creation of charge a Modification of charge a Rectification of charge by "Type of debentures a Debentures o Debenture Stock and a New York of Communication of the form for which rectification is being filed.
(Charge ID of the charge to be modified or rectified
1.79	P) SRN of form INC-28 Rectification to be made in regard to D Type of debentures D Number of trustees or debenture holders
	o Particulars related to series of debentures of Particulars related to present issue of series
	Amount secured by charge Description / Particulars of property charged
	Principal terms and conditions, extent and operation of charge Extent of charge
	o Particulars of commissions, allowances or discount
) *Whether the applicant isCompanyu Trustee of debenture holders or charge holder i) Whether the form is being filed (i) *Beyond 30 days but within 300 days from the date of creation or modificationu Yesu No (ii) If yes, give reasons for the delay and mention the duration of delay
	(iii) Beyond 300 days
5.	Number of trustee(s) of debentureholders or chargeholder(s)
9	Particulars of the trustee of debenture holders or charge holder (in case charge is modified in favour of ARC or assignee) Get List of Charge holders
N	ame

	Pre-fill		
*Name	J. Company of the Com		
Address *Line 1			
Line II			
City			
¹State			
*ISO country code			
* Country			
*Pin code	22		
e-mail id			
Whether trustee of debenture holder or Income tax-Permanent Account Number	charge holder is having a vali (PAN)	d Income Tax PAN = Y	es a No
BSR Code / Branch Code			
6. Date of creation of charge	(DD/MM/Y	YYY)	
7. Whether the charge is for . Entire	cariae of debenture	Secretaria de accessora de la constantida del constantida del constantida de la constantida del constantida de la constantida de la constantida del consta	ACTION AND ADDRESS.
7. Whether the charge is for Entire	acries or dependines () An	y issue in a series of de	pentures
(b) Mhother the series of debast use are		77 (2012) 18 19	100
(a) Whether the series of debentures are re		ompanies (RoC)	es No
(b) If yes. (i) The total amount secured by	y the whole senes (in Rs.)		
(ii) Date of registration of serie	is .		DOMANNOVOV.
	<u></u>		DD/MM/YYYY)
(a) Date of present issue of series	a	DD/MM/YYYY)	
Man was a second of the second	1111		
(b) 'Amount of present issue of series (am		(in Rs.)	
(In case of modification of charge, ente	ir the amount secured by the ch	narge after such modificat	ion)
(c) Amount secured by the charge in word	de :		
	20		
2 Date of revolution outhories the large	er tustiens on		artises HI
Date of resolution authorising the Issue	of the series	(DD/MM/Y	YYY)
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(a) Description of the property charged in	ndicating whether it is a charge	on	
	EN DIEV AN IMPERIORE I	on Immovable propert	
□ Uncalled share capital □ Movable property	ndicating whether it is a charge	on Immovable propert interest therein	y or any
☐ Movable property ☐ Any property for securing the issue of secured deposits	ndicating whether it is a charge	on Immovable propert	y or any
Description of the property charged in Uncalled share capital Movable property Any property for securing the	ndicating whether it is a charge Calls made but not paid Difficulting charge	on ☐ Immovable propert interest therein ☐ Motor Vehicle (Hypo	y or any
Description of the property charged in Uncaffed share capital Movable property Any property for securing the issue of secured deposits	ndicating whether it is a charge ☐ Calls made but not paid ☐ Floating charge ☐ Goodwill	on ☐ Immovable propert interest therein ☐ Motor Vehicle (Hypo	y or any othecation)

c) "Particulars of the pro	perty charged (including lo	cation of the property)	
a Plot Unit a Dwelling Ir	nterest		
Evaluated Price of Asset as on Security Interest Creation date	Nature of Property	Plot ID number	Survey number /Gate number etc.*
Street Number and Name	Sector /Block Number	Locality	Landmark
Village/Town	Taluka	District	State
Pin Code	Latitude	Longitude	Area of plot (Square feet/meter, Acre, Gunta, Cents, Hectares)
Evaluated Price of Asset as on Security interest Creation date	Nature of Property	Plot ID number	Survey number/Gate number*
Dwelling Unit 1D Number	Floor number	Building Name and Society Name	Street number and name
Sector/Block Number	Locality	Landmark	Village/Town Name
Taluka	District	State	Pin Code
Latitude	Longitude	Area of dwelling (Square feet/meter)	
lounded by			
By North	By South	By East	By West
incs or union territories can be	captured in this field.		or any other such similar representation in
All the fields should be captured be specified and also the area	I as appearing in the revenue reco of the immovable property as wel	rd, flat no, house no, Municipa Las houndaries)	Office/Municipal Corporation / Gram p

son, allowances or discount (if any) paid, or made in(s) in consideration of their subscribing or agreeing to ring or agreeing to procure subscriptions, whether absolute return.
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ruction company(ARC) or assignee Yes No
is authorised to assign the charge Yes No.
(DDAM*YYYY)

- 19	charge)	rect particulars are entered as the same sh	all be displayed in the certi	ficate of modification of
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		ocument by which the company acquired ments deposited by customer	the title	
1	Document type			
	Document Number			
	Sub-registrar			
	Taluka			
	District			
	State			
	Country code			
	Pin Code			
tta	ichment(s)			24.00-2-00-00
		authorising the issue of debenture serie	Attachment	List of attachments
		reation or modification of charge;	Attachment	
		al Government for rectification of charge	Attachment	
	(4) Optional attachme	VP 16238	Attachment	
		2 Day 1	A STREET OF STREET	Remove attachment
				000000000000000000000000000000000000000
		Declaration		
	I am authorized by the B	oard of Directors of the Company vide r	esolution number *	dated*
	the subject matter of t	e that all the requirements of Companie his form and matters incidental thereto	have been complied u	the test orginal raise I still
	intormation given herein	above is true, correct and complete and	as per the attached char-	ne instrument/s) or document
32	at the registered office o	been suppressed. A copy of the attacher principal place of business in India of the	ne company,	or document(s) is/ are availa
I	further declare that:		CHEST CONTRACTOR SALES S	
3	cause and are or is	particulars of creation/modification, was not of a nature to prejudice the position	accidental or due to inad-	vertence or some other suffici
9	company;			
1	 D) no prejudice would be c) the company has no 	caused to the charge holder(s) or any o t created or modified any other charge	ther creditor(s) of the cor	npany, if the delay is condon
	creation / modification	n of the present charge, for which the a	polication for condonation	sets of the company, since n of delay is being filed:
(d) the company is	carrying on the business as	on the date of filin	o this application and
(e) there is no litigation	up the company have commenced or are proceedings pending before any court of	pending against the cor- law for which condonate	npany; on of delay is being filed.
(f) the company has Registrar of Companies 	not applied for striking off the	name of the com	pany from the register
	1 1000			
b	e digitally signed by			

The second secon				
Director or manager or secretar	y or CEO or CFO	(In case of an Indian compan	y)	
or an authorised representative	(In case of a fore	eign company)	DSC Box	
Designation DIN of the dis-				
DIN of the director, valv or the authorised representative; or m				
additionsed representative, or m	еньегыр пино	er or company secretary		
		Declaration		
is/are available with the are derived there from are	charge holder a concisely and con International fina	instrument(s) or document nd/or assignee and all the rectly stated. I/we am/are du ncial institution who has/have s Act.	information and pa ly authorised to sign	erticulars mentioned above this form.
*To be digitally signed by	DSC Box			
Trustee of debenture holders or	Charge Holder			
PAN PAN	Charge Holder			
3.041				
To be digitally signed by				
	DSC Box			
ARC or assignee				
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To be digitally signed by				
and any anglica by	DSC Box			
Designation				
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	Certifi	cate by Practising professi	ional	
I declare that I have been duly	engaged for the	purpose of certification of th	is form. It is hereby	certified that I have gone
through the provisions of the Concidental thereto and I have maintained by the Company/ap, and no information material to the I. The said records he per the relevant provided in the control of the cont	companies Act, 2 verified the above plicant which is s his form has been live been properly ovisions of the Co	013 and rules thereunder for re particulars (including atta ubject matter of this form an	r the subject matte chment(s)) from th d found them to be that: pired officers of the C found to be in order	of this form and matters e original/certified records true, correct and complete company and maintained as
o Chartered accountant (in whole		OF DOCUMENT		
a Cost accountant (in whole-time	e practice); or	DSC BOX		
□ Company secretary (in whole-	time practice)			
Whether recognite as falle	ALLES PAREN			
Whether associate or fellow As Membership number		Cort Scata of Desettes as a large	sv.	
Pietriberand nonaver		Certificate of Practice number		
Note: Attention is also drawn which provide for punishmen respectively	to provisions o t for fraud, puni	f Section 447, section 448 ishment for false statemen	and 449 of the Co et and punishment	mpanies Act, 2013 for false evidence

Check Form	Prescritiny	
For office use only.	0 An F	
eForm Service request number (SRN)	eForm filing date	(DD:MM/YYYY)
Digital signature of the authorising officer		PERSONAL TOTAL
This e-Form is hereby registered		
Date of signing	(DD/MM-YYYY)	

[F.No. 01/10/2013 CL-V]

Amardeep Singh Bhatia, Jt. Secy.

Note:- The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (i) vide number G.S.R. 248(E), dated the 31st March, 2014 and subsequently amended vide notification G.S.R 440(E) dated the 29th May, 2015.